

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Special Bench)

Item No.-501

IB-16/PB/2017

IA/2372/2022, IA/5946/2022

IN THE MATTER OF:

Anil Mahindro & Anr.

Vs.

Earth Iconic Infrastructures Pvt. Ltd.

....Applicant

.....Respondent

SECTION

U/s 7 IBC Liq

Order delivered on 14.03.2023

CORAM:

**SHRI ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :

For the Respondent : Adv Anshul, Adv Akash Gupta, Adv Namrata for R-2
in IA-2372/22,

For the NA : Adv UN Singh for R-1 in IA-2372/2022

For the Liquidator : Mr. Rakesh Kumar, Mr. Ankit Sharma, Mr. Kunal

ORDER

IA/2372/2022:-

The reply to IA-2372/22 stated to have been filed by the Respondent No-1, is not uploaded on DMS. Ld. Counsel for Respondent No. 1 may take steps to do the needful. Rejoinder, if any, may be filed within one week.

In the meantime, it would be open also to Respondent No. 2 to file its reply, if any to IB-16/PB/2017. List this IA on **17.04.2023**.

IA/5946/2022:-

In view of the statement made by the Ld. Counsel for the Liquidator that the claim of the Applicant espoused in IA has been admitted, the application has become infructuous and is **disposed off accordingly**.

Sd/-
(DR. BINOD KUMAR SINHA)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)